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## (2019) 02 CHH CK 0384

## Chhattisgarh High Court

Case No: Writ Petition (S) No. 1173 Of 2019

Tarun Kumar Rana APPELLANT

Vs

State Of Chhattisgarh

And Ors RESPONDENT

Date of Decision: Feb. 21, 2019 Hon'ble Judges: P. Sam Koshy, J

Bench: Single Bench

Advocate: Neeraj Pradhan, Arvind Dubey

Final Decision: Disposed Of

## Judgement

## P. Sam Koshy, J

- 1. The limited relief sought for by the petitioner in this petition is for a direction to the respondents to consider and decide his claim for compassionate appointment.
- 2. According to counsel for the petitioner, the father of the petitioner died in harness on 09.08.2012 and the petitioner subsequently have moved
- appropriate application for grant of compassionate appointment but till date no decision has been taken by the respondents on the claim of the

petitioner.

- 3. Given the limited grievance which the petitioner has raised, let the respondents No.2&3 take an appropriate decision in the application for
- compassionate appointment preferably within a period of 90 days from the date of receipt of certified copy of this order. It shall be the responsibility of

the petitioner to apprise the respondents No.2&3 so far as order of this court is concerned.

4. The writ petition accordingly stands disposed of.			